

Listed on :
SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. 10562 OF 2013

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 26881 & 26882 OF 2013

(Applications for bail & exemption from filing official translation)

Luxmi Narain Shukla & Anr.

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

It is submitted that an application for exemption from surrendering (Criminal Misc. Petition No. 25600 of 2013) was listed before the Hon'ble Judge in Chambers on 17th December, 2013 when His Lordship was pleased to pass the following order:

"The application for exemption from surrendering qua petitioner No.1 is allowed and he is exempted from surrendering.

The application for exemption from surrendering qua petitioner No.2 is dismissed and he is allowed eight weeks' time to surrender and to file proof thereof."

It is further submitted that Counsel for the Petitioners has on 18th February, 2014 filed proof of surrender of Petitioner No.2 (Copy enclosed).

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 28th day of February, 2014.

Sd/-

ASSISTANT REGISTRAR

COPY TO:Mr. Bhargava V. Desai, Advocate